September, 2025

Newsletter

e-Committee, Supreme Court of India

Key Updates

- *Hon'ble Mr. Justice Vikram Nath, Honorary Chairperson eCommittee, Supreme Court of India, launches Delhi High Court Digital Mobile Application and Other e-Initiatives*
- *Strengthening Digital Justice: e-Committee Trains 7,813 Stakeholders in September 2025*
- *High Court Wins Kerala E-Governance Awards For Judicial Technology Innovation*
- *Streamlining Case Management: DCMS Implemented Across Tribunals in Kerala*
- *Inauguration of Model Digital Family Court: Setting A New Standard For Judicial Technology in Kerala*
- *Jharkhand High Court Delegation Visits Kerala High Court to Study Advanced Case Management System*
- *Suo-Moto Disclosure: Madras High Court Right to Information Portal*
- *Inauguration of Online Dashboard for Claimant Reimbursement & Deposit System for Motor Accident Claims Tribunal (MACT) for High Court of Madhya Pradesh*
- *High Court of Uttarakhand: E-Payment Facility Expanded For Fine Payment Through E-Pay Portal*
- *"Raj-Comp" Portal Launched For Monitoring Compensation Awarded By Motor Vehicle Tribunal & Labour Tribunal in Rajasthan*
- *The High Court of Chhattisgarh Introduced Multiple e-Services*
- *eCommittee Member-HR Highlights Digital Transformation Under ICJS & eCourts at State Police Officers at Sardar Vallabhai Patel National Police Academy, Hyderabad*
- *Statewise e-Initiatives Rollout Status as on 30.09.2025*

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Hon'ble Mr. Justice Vikram Nath, Honorary Chairperson eCommittee, Supreme Court of India, launches Delhi High Court Digital Mobile Application and Other e-Initiatives

On September 4, 2025, Hon'ble Mr. Justice Vikram Nath, Honorary Chairperson of eCommittee, Supreme Court of India, launched Delhi High Court's official mobile application,marking a significant step towards digital justice.

The app is available on Android and iOS, offering seamless access to e-services, enhancing accessibility, transparency, and efficiency.

Distinguished dignitaries, including Hon'ble Chief Justice of Delhi High Court, Shri Devendra Kumar Upadhyaya and Hon'ble Chief Minister of Delhi, Smt. Rekha Gupta, graced the launch event. The key features of the app include case tracking, cause lists, and dynamic dashboards for Judges, Advocates, and Litigants. The app is part of the court's extensive digital initiatives, including the e-HRMS Portal for judicial officers and an e-office pilot project aimed at paperless offices. The app also onboards Appellate Tribunals and Juvenile Justice Boards onto the eCourts platform, ensuring unified digital operations. This digital push aims to make justice more accessible and efficient, aligning with India's vision of "accessible justice for all."

The Delhi High Court Mobile App's salient features:

The app is designed to serve a variety of legal system stakeholders, including Advocates, Judges, Litigants, and the General public. Among the most significant attributes are:

1. For Advocates:

- Case Access: Lawyers are able to see both their own cases and those in whom they have submitted a vakalatnama.
- Case monitoring: For tracking purposes, advocates can add cases, even ones they haven't filed.
- Cause Lists: The software helps advocates better organise their calendars by enabling the creation of daily cause lists.

2. For Judges:

- Dynamic Dashboard: Judges have access to a dedicated dashboard showing:
  - Pending matters
  - Cases instituted and disposed of in the current month
  - Matters reserved for judgment
  - Data-Driven Insights: This dashboard helps Judges prioritize cases, monitor case flow, and ensure timely judgments.

3. For Litigants and the General Public:

- Case Information: Litigants can track their cases directly without having to depend on intermediaries.
- Transparency: The app promotes greater transparency by making judicial information accessible in real time.

At the launch of the mobile app and other digital initiatives, Justice Vikram Nath expressed his desire for the Delhi High Court to go live, stating, *"The Delhi High Court has still not gone online. Live streaming is not available here in Delhi. The Delhi High Court must go live. That is my request."*

The event marked the launch of several other digital initiatives, including the e-HRMS portal for judicial officers, e-Office Pilot project, and the onboarding of the Municipal Corporation of Delhi Appellate Tribunal & Juvenile Justice Boards on eCourts. His Lordship also highlighted that these initiatives reaffirm the judiciary's commitment to public scrutiny and accountability, enabling the judiciary to modernize and respond to future needs, noting that technology can enhance Judge's capacity to deliver justice swiftly and effectively, while emphasizing that it cannot replace the human conscience that guides Judges.

Strengthening Digital Justice: e-Committee Trains 10,105 Stakeholders in September 2025

In a massive push towards digital empowerment within the Indian Judiciary, the e-Committee, through various High Courts and State Judicial Academies, conducted comprehensive capacity-building programs, throughout September 2025. These initiatives witnessed a record participation of 10,105 stakeholders, including Judicial Officers, Court Managers, Technical Staff, Advocates, and Advocate Clerks. The training sessions were aimed to align legal procedures with modern technological innovations. The programs covered a wide spectrum of critical topics essential for the modern digital courts, including

- Cyber Laws & Digital Evidence: Appreciation, handling, and forensic preservation of electronic evidence.
- Technical Infrastructure: Hardware/software maintenance, data replication, LAN management, and server administration.
- eCourts Services: In-depth training on CIS 4.0, e-Filing, NSTEP, ICJS integration, and the National Judicial Data Grid (NJDG).
- Digitization: Standard Operating Procedures (SOPs) for scanning, OCR, and digital archiving.

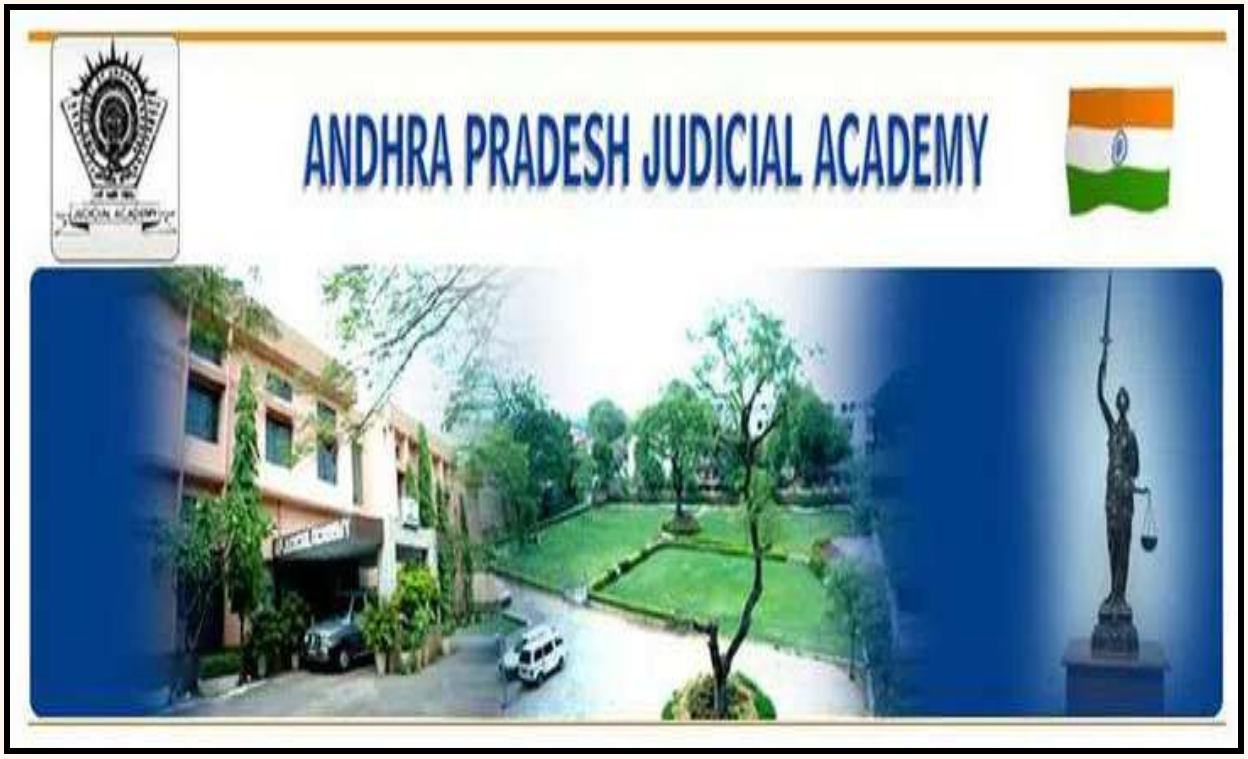
By equipping digital competencies to all diverse ranges of stakeholders, from High Court staff to taluk-level Advocate Clerks, the e-Committee continues to strengthen the operational backbone of the judiciary, ensuring a seamless transition to a more transparent, efficient, and paperless legal ecosystem.

Uttar Pradesh: Cyber Law and Digital Evidence Training Initiatives by the Judicial Training & Research Institute

The Judicial Training & Research Institute (JTRI), Uttar Pradesh, conducted a specialised refresher training program, ECT_14_2025, on 25.09.2025, focusing on Cyber Laws and Appreciation & Handling of Digital Evidence. The program was designed to strengthen the digital legal competencies of Judicial Officers, ensuring that they remain empowered to deal with the increasing complexities of cyber-enabled offences and digital evidence in judicial proceedings. 23 Judicial Officers participated in this capacity-building program.

The training provided a detailed orientation on contemporary developments in cyber law focusing on jurisdictional challenges in the digital environment, roles and liabilities of intermediaries, and emerging patterns of cybercrime. The program enabled officers to enhance their ability to effectively deal with electronic evidence, video-conferencing based procedures, and technology-driven adjudication processes.

Andhra Pradesh Judicial Academy Conducts Refresher Course on Cyber Laws for its Judicial Officers



The Andhra Pradesh Judicial Academy continued its dynamic efforts in strengthening digital judicial competencies during September 2025 through two highly focused training programmes.

On 03.09.2025, the Academy hosted the refresher training ECT_14_2025 titled *"Cyber Laws & Appreciation & Handling of Digital Evidence."* The programme brought together 80 participants, including 76 Civil Judges (Junior Division) and 4 District Judges (Entry Level). The sessions offered a comprehensive orientation on evolving cybercrime trends, the scientific principles behind electronic evidence, and the legal standards governing its collection, preservation, and appreciation during trial. With courts increasingly encountering

technology driven offences, the programme ensured that judicial officers are well-equipped to handle digital evidence with precision and procedural integrity.

Furthering its digital capacity building mission, the Academy conducted the New Master Trainer Programme for Judicial Officers – ECT_3_2025, from 23.09.2025 to 26.09.2025, training 19 judicial officers. This initiative focused on preparing a skilled pool of master trainers who will lead future digital transformation efforts across the state judiciary.

The programme was steered by a distinguished panel of experts:

- Shri U. Rama Mohan, Retired Superintendent of Police, Andhra Pradesh.
- Dr. Y. Bindhu Madhavi, Ubuntu Master Trainer & Deputy Director, Andhra Pradesh Judicial Academy.
- Sri V. Sreenivasa Siva Ram, Ubuntu Master Trainer & Registrar (Vigilance)
- Sri S. Kamalakara Reddy, Ubuntu Master Trainer & Registrar (Judicial), High Court of Andhra Pradesh.
- Sri Meejuri Suneel Kumar, Ubuntu & CIS Master Trainer & XII Additional District & Sessions Judge, Vijayawada.

Together, these initiatives reflect the Academy's unwavering commitment to advancing digital readiness in the judicial ecosystem, building expertise not only for today's courts but also for the future of technology-enabled justice delivery.

Maharashtra Judicial Academy Conducts Technical Readiness and Digital Infrastructure Strengthening Trainings for the Technical Staff

The Maharashtra Judicial Academy organised a comprehensive two-day technical capacity-building program, ECT_11_2025, on 18.09.2025 & 19.09.2025, aimed at strengthening the operational and digital capabilities of technical personnel across District Courts. The sessions were facilitated by Mr. Ashish J. Shiradhonkar, Member (Systems), e-Committee, Supreme Court of India, and master trainers from NIC along with the High Court digital teams, focusing on practical, field-oriented problem-solving to enhance the technical ecosystem of district courts. The program focused on Hardware and Software Maintenance, Data Replication, Data Monitoring, VC Equipment

Management, LAN Connections, and other core ICT functions essential for the functioning of modern courts. 432 Technical Staff, District System Administrators, and System Officers participated in this large-scale training initiative, reflecting Maharashtra's sustained commitment to creating a robust, reliable and digitally empowered court infrastructure.

West Bengal Judicial Academy Organised 8 Comprehensive Digital Capacity-Building and eCourts Enablement Programs Across the State

In September 2025, the West Bengal Judicial Academy demonstrated a remarkable dedication to enhance digital judicial capacity by conducting 8 specialized programs designed to bolster the legal, technological, procedural, and managerial preparedness of judicial officers, technical staff, court managers, and Bar members throughout the State. The month began with **ECT_14_2025**, a two-day refresher programme on 'Cyber Laws and Appreciation & Handling of Digital Evidence', held on 01.09.2025 and 09.09.2025. 52 Judicial Officers participated, receiving structured training on the evolving contours of cyber law, jurisdictional complexities, intermediary responsibilities, and best practices for managing digital evidence that has become indispensable in today's technology- driven judicial ecosystem.

The Academy also conducted the **ECT_11_2025** program for technical personnel of District Courts on 01–02 September, 08–09 September, and 15

September 2025. This extensive series trained 96 technical staff members, including District System Administrators and System Officers. The sessions focused on essential operational areas such as hardware and software maintenance, data replication and monitoring, VC equipment management, and LAN administration. The curriculum was designed to ensure smooth functioning and effective upkeep of digital infrastructure across the district judiciary.

On 19.09.2025, the Academy organised **ECT_16_2025**, one-day eCourts Programme at All-District Headquarters. This session provided 17 Judicial Officers with a comprehensive understanding of the eCourts Project, which includes CIS fundamentals, ICT tools for paperless courts, implementation architecture, e-Filing and ICJS workflows, NJDG data analytics, digitisation standards, and hybrid-hearing procedures. Master Trainers and technical experts conducted live demonstrations, enabling immediate field-level adoption.

Further strengthening ICT literacy among the judiciary, the Academy held the **ECT_13_2025** Computer Skill Enhancement Programme – Level I & II on 01.09.2025 and 08.09.2025, 52 Judicial Officers from the District Judiciary. The hands-on programme covered digital productivity tools, server and networking basics, cybersecurity, and speech-to-text applications, best practices for hybrid hearings. Through practical exercises and guided demonstrations, officers gained essential skills vital for efficient, paperless judicial functioning.

The Academy also delivered **ECT_5_2025**, a specialised programme for Court Managers and Administrative Heads of the District Judiciary, conducted on 01–02 September, 10–11 September, and 15 September 2025. The programme, attended by 105 participants, focused on managerial and operational areas including change management, CIS administration, NSTEP workflow management, e-Filing and ICJS processes, digitisation SOPs, ICT asset management, and video conferencing operations. These sessions were aimed at enhancing leadership capacity and strengthening technological governance in district courts.

The Academy concluded this month with a large- scale rollout of three programs **ECT_4_2025, ECT_7_2025, and ECT_12_2025** targeting Advocates and Advocate Clerks at the District Headquarters and Taluk Courts. Across these programs, the Academy trained 1,090 members of the Bar, equipping them with essential skills in e-Filing, accessible PDF preparation, scanning standards, state-specific portal navigation, and the use of e-services and kiosks. The training also emphasised the importance of change management and highlighted the central role of the legal profession in driving digital transformation within the justice delivery system.

Through these eight well-structured programmes, the West Bengal Judicial Academy reaffirmed its leadership in promoting digital capacity, strengthening eCourts adoption, and empowering judicial stakeholders across the State to deliver more efficient, transparent, and technology-enabled justice.

Chhattisgarh State Judicial Academy Strengthens Digital Readiness with Statewide Capacity-Building Programs

On 20 September 2025, the Chhattisgarh State Judicial Academy conducted two digital capacity-building programs aimed at strengthening the technical and procedural competencies of court staff across the State Judiciary. The first program, ECT_8_2025, served as a refresher course combined with NSTEP training for Administrative Heads, Nazarat staff, and Process Servers. The second program, ECT_9_2025, focused on upgrading the skills of District Court staff through a structured refresher module tailored to their day-to-day digital responsibilities.

A total of 690 participants attended these programs, which were led by an experienced panel of resource persons, including Shri Naresh Kumar Choudhary (AR–IT), Shri Prince Kashyap (Software Engineer), Shri Siddharth Tiwari (Assistant Programmer), Shri Asif Khan (AG-I) and Shri Govinda Singh Ratre (Assistant Programmer). The sessions provided comprehensive training on a wide spectrum of eCourts initiatives such as Virtual Court for Traffic and Transport matters, e-Summons through NSTEP, the e-Sakshya digital evidence platform, CIS 4.0 system features, and the use of NJDG for data-driven monitoring.

Participants were also briefed on the effective use of eCourt Services, the e-Filing ecosystem, and best practices for Video Conferencing and Hybrid Hearings. The programs also included information on the FASTER system, which help courts to share orders electronically. This ensured that court staff have the skills and tools they need to help with modern digital court processes. These initiatives reflect the Academy's ongoing dedication to build a technologically proficient workforce capable of supporting the eCourts Mission Mode Project.

Delhi Judicial Academy: Digital Competency Enhancement and Cyber Awareness programs for Judicial Officers

The Delhi Judicial Academy continued its focused efforts toward strengthening digital readiness within the district judiciary by conducting two specialized programs in September 2025 under the e-Courts capacity-building framework.

On 10.09.2025, the Academy organised the Computer Skill Enhancement Programme – Level I & II (ECT_13_2025), a one-day hands-on training initiative aimed at enhancing the digital proficiency of Judicial Officers across all cadres of the District Judiciary. 54 officers participated in the program. The sessions covered essential ICT competencies, including computer hardware and software basics, word processing and spreadsheet tools, creation of accessible PDF documents, use of speech-to-text applications, and best practices for video conferencing and hybrid hearings. Participants were also introduced to networking fundamentals, server basics,

cybersecurity awareness, and a range of digital tools that support efficient court work in a technology-enabled judicial environment. The training programme familiarized officers with emerging legal and technological challenges, the Academy also conducted Refresher Programme on Cyber Laws and Appreciation & Handling of Digital Evidence (ECT_14_2025) on 17.09.2025. The session was attended by 87 Judicial Officers and the program provided an in-depth exploration of contemporary cyber law issues, as that of internet jurisdiction, intermediary responsibility, and evolving forms of cybercrimes. The sessions further covered scientific and procedural aspects of electronic evidence, its collection, preservation, examination, and presentation in court, enabling officers to handle digital evidence with greater accuracy and confidence.

Through these targeted programs, the Delhi Judicial Academy reinforced its commitment towards building a digitally capable judiciary that is well-prepared to address the demands of modern, technology-based adjudication.

Cyber Law and Electronic Evidence Capacity Development Initiatives by Gujarat State Judicial Academy

Workshop on "Cyber Crime & Cyber Law, Medical, Forensic and Electronic Evidence – Its admissibility, recording and appreciation in Judicial Proceedings" for Judicial Officers of the State from 1st September, 2025 to 3rd September, 2025

The Gujarat State Judicial Academy conducted a three-day Refresher program on Cyber Laws and Appreciation & Handling of Digital Evidence, ECT_14_2025, from 01.09.2025 to 03.09.2025. The program was designed to strengthen the capacity of Judicial Officers in addressing the complexities of cyber-enabled offences and managing electronic evidence in judicial proceedings. 35 Judicial Officers participated in the training and covered key aspects of cyber jurisprudence, internet jurisdiction, intermediary liability, emerging categories of cyber offences and challenges posed by rapidly evolving digital ecosystems.

Digital Transformation and eCourts Readiness Capacity-Building at Himachal Pradesh Judicial Academy

The Himachal Pradesh Judicial Academy organised ECT_16_2025 training programme on 20.09.2025 at all District Headquarters aimed at strengthening the digital and procedural competencies of Judicial Officers across the District Judiciary. 38 Judicial Officers participated in this one-day training program. The sessions provided a comprehensive orientation regarding the eCourts Project, covering the vision, key objectives, and implementation under its various phases. Judicial Officers were briefed on computer infrastructure essentials, CIS (Case Information System) modules, court proceedings management, and critical tools for electronic case processing. The program also introduced participants to e-Filing workflows, ICJS integrations, citizen-centric e-services, standard practices for digital documentation, and the use of video conferencing and hybrid hearings.

Jammu & Kashmir Judicial Academy its Institutional Strengthening through ICT Capacity Building and Digitisation Training Programs

The Jammu & Kashmir Judicial Academy conducted a dedicated program for Technical Staff of the High Court (ECT_10_2025) and District Courts (ECT_11_2025), on 16.09.2025. The training focused on strengthening the technical backbone of the High Court through modules on hardware and software maintenance, data replication, data monitoring, server and network handling, video-conferencing systems, and LAN management. 54 Technical Staff and NIC Coordinators participated. Master trainers and NIC personnel guided participants through best practices in troubleshooting, server administration, secure data handling, and managing critical digital court infrastructure to ensure seamless functioning of Court systems.

The Jammu & Kashmir Judicial Academy also organised a training program for Court Managers & Administrative Head Staff of District Judiciary, ECT_5_2025, on 17.09.2025. The training was attended by 59 Administrative Heads and Court Managers from various districts. The program emphasised managerial leadership in digital transformation, focusing on change management, CIS functionalities, data integrity, NSTEP process management, e-Filing integrations, digitisation workflows, and ICT asset management. The sessions enlightened participants with the administrative insight and digital readiness required to support efficiency, transparency, and technology adoption across district courts.

The Training program on Digitization at the High Court level, ECT_6_2025 was held on 17.09.2025. Targeted at High Court Digitization Officials and Staff, the program offered structured training on digitisation workflows, metadata standards, scanning protocols, PDF/A and OCR/ICR practices, digital archiving, and document management aligned with eCommittee guidelines. Participants were trained in pre-scanning, scanning and post-scanning procedures, along with quality control measures essential for building a secure and accessible digital repository of High Court records. The program strengthened institutional capacity for large-scale and systematic digitisation.

Jharkhand Judicial Academy: Judicial Digital Skills Enhancement and ICT Literacy Initiatives

The Jharkhand Judicial Academy organised a Computer Skill Enhancement program – Level I & II, ECT_13_2025, on 12.09.2025, aimed at enhancing the digital competencies of Judicial Officers of the District Judiciary (all cadres). 176 Judicial Officers participated in this large-scale capacity-building initiative. The program focused on core ICT skills essential for modern judicial functioning, including an overview of computer hardware and software, effective use of office suites for judicial and administrative work, preparation of accessible PDF documents, and speech-to-text tools for efficient drafting. Participants were also trained in video conferencing and hybrid hearing procedures, basic server and networking concepts, data management, cybersecurity practices, and the use of digital tools aligned with the eCourts Project. The Academy emphasised hands-on learning to support the transition towards paperless courts and level up day-to-day digital efficiency across district courts.

Karnataka Judicial Academy: Large-Scale Digital Enablement and ICT Proficiency programs for Legal Stakeholders

The Karnataka Judicial Academy persisted its strong drive toward digital transformation by organising two major e-Judiciary capacity building programs during September 2025, empowering both members of the Bar and the Bench with essential ICT skills for the modern courtroom. On 01.09.2025 and 15.09.2025, the Academy rolled out the programme (ECT_12_2025) exclusively for Advocates and Advocate Clerks across the State. This initiative witnessed an impressive participation of 2,339 members of the legal fraternity, underscoring the Bar's growing readiness to embrace digital workflows.

The training introduced them to everyday technology skills necessary for modern court practice from office suite applications and browser/email efficiency to document scanning standards, accessible PDF creation, file conversion techniques, and digital submission protocols. Participants also gained hands-on exposure to eCourts tools, e-Filing workflows, kiosk services, and various citizen-centric services shaping the digital justice experience.

The Academy also conducted ECT_13_2025 for Judicial Officers of the District Judiciary (all cadres), equipping 903 officers with higher-level ICT proficiency. The programme covered a wide range of operational digital skills essential for efficient and paperless judicial functioning including server and networking fundamentals, cybersecurity awareness, electronic document signing and protection, spreadsheet utilities for administrative tasks, and the use of speech-to-text tools for faster drafting. Techniques for effective video conferencing and hybrid hearings were also demonstrated to align with evolving court practices.

Together, these two programmes represent a major step forward in boosting digital skills of the court room and the registry moving Karnataka towards a future-ready, technology-empowered justice delivery system.

Madhya Pradesh State Judicial Academy Advances ICT Skills of Judicial Officers

On 27.09.2025, the Academy organized a comprehensive "Computer Skill Enhancement program- Level I & II" for 90 Judicial Officers of District Judiciary (All Cadre) under the ECT_13_2025 program. The program focused on enhancing the digital skills of judicial officers, covering key topics such as ICJS, eSakshya, e-waste management, e-challan, CIS and various other critical areas aimed at streamlining court processes and improving efficiency. Expert sessions were delivered by Shri Vidhan Maheshwari, III District and Additional Sessions Judge, Shivpuri; Shri Nimish Raja, II District & Additional Sessions Judge, Harda; and Shri Manish Sharma, Faculty Member JR. 1, Madhya Pradesh State Judicial Academy, Jabalpur. This initiative highlights dedication of the academy to utilise technology for a faster and more modern judiciary.

Manipur Judicial Academy: Training program on Digitization at the High Court level

The Judicial Academy has taken a significant step towards modernizing judicial processes with the ECT_6_2025 training program focused on Digitization at the High Court level. The program brought together 78 High Court digitization officials and staff, and was designed to sharpen their technical skills and streamline digital workflows. The training initiative is part of the Academy's efforts to align with national e-governance goals, empowering court personnel with the necessary tools and knowledge to thrive in a digital legal environment. By prioritising staff training, the academy is building a stronger tech forward judiciary.

Meghalaya State Judicial Academy Promotes e-Filing, e-Pay & Paperless Justice Skills

A one-day training program ECT_12_2025 for Advocate and Advocate clerk of the High Court was held on 25.09.2025 at Meghalaya State Judicial Academy. Training was imparted by Smt. Daisy Laishram, Systems Officer, District and Sessions Court, Shillong for 27

Advocate and Advocate Clerks of the district judiciary. In this training, Computer Hardware Components, Software, Linux/Ubuntu Operating System, E-filing & e-Pay, Tools for Paperless Court such as LibreOffice Suite & PDF apps, Video Conferencing & Hybrid Hearing, Data Management, overview of Periphery Softwares, Servers and Digitization to be used for computerization were discussed with the participants.

On the same day, ECT_16_2025 training on eCourts program at all District Headquarters was also organised for 5 Judicial Officers of the District of Meghalaya and the session was conducted by Smt. Adellyn Thangkhiew, Special Judge (POCSO), Nongpoh covered the topics regarding hardware and software infrastructure, CIS fundamentals, court proceedings modules, ICT tools for paperless courts (e-Filing, ICJS, NJDG), video conferencing and hybrid hearings, digitisation standards, and state-specific implementation strategies.

Odisha Judicial Academy Enhances Skills of Judicial Officers Master Trainers

The Odisha Judicial Academy recently hosted a comprehensive master trainer program, ECT_3_2025, on September 20-21, 2025, for 38 Judicial Officers. The training program focused on familiarising participants with the working of CIS & Periphery, ECMT tools, and various features of CIS software. Over the two-day course, the Judicial Officers enhanced their knowledge on CIS software, Libre office, and Ubuntu Operating System.

On September 27, 2025, the Academy organised ECT_4_2025, eCourts training program for 77 Advocates and Advocate Clerks at the District level. Additionally, ECT_8_2025, a Refresher program was held on NSTEP, for 456 Court staff, Administrative heads, Nazarat, and Process servers, aimed at upgrading their skills and knowledge.

Chandigarh Judicial Academy Advances Cyber and Digitisation Preparedness

On 13.09.2025 & 27.09.2025, the Chandigarh Judicial Academy held a specific refresher program on cyber laws and the handling and appreciation of digital evidence (ECT_14_2025). 171 judicial officers participated in the training, which covered current legal, technological, and procedural issues pertaining to cybercrimes and electronic evidence. Internet jurisdiction, intermediary liability, new types of cybercrimes, scientific methods for gathering and preserving digital evidence, and forensic examination techniques were all covered in the sessions. Another training program ECT_6_2025 was conducted on 27.09.2025 for 14 High Court Digitization officials/ staff. The program included digitisation workflows, metadata standards, scanning procedures, PDF and OCR/ICR practices, digital archiving, and document management in accordance with eCommittee guidelines. In order to create a safe and easily available digital repository of High Court documents, participants received training on pre-scanning, scanning, and post-scanning techniques as well as quality control methods.

Rajasthan Judicial Academy Empowers Judicial Officers with Cyber Law Expertise

On 24.09.2025, the Rajasthan State Judicial Academy took a significant step towards enhancing the digital acumen of its judicial officers with the ECT_14_2025 refresher training program. Focused on Cyber Laws and Appreciation & Handling of Digital Evidence, this specialised program aimed to equip Judicial Officers with the skills needed to navigate the complexities of cyber crimes and digital evidence. With 214 Judicial Officers participating, the program strengthened their ability to effectively handle electronic evidence, video-conferencing-based procedures, and technology-driven adjudication processes. This capacity-building initiative resonates with the Academy's resolve to empower Judicial Officers to stay ahead in the digital age, ensuring a more efficient and technologically advanced judiciary.

Sikkim Judicial Academy's Focus on Digital Literacy: Programs on Computer Skills for Legal Community

Sikkim Judicial Academy conducted a program ECT_12_2025 on "Computer Skill Enhancement program-Level 1 & 2" for 8 (eight) advocates and advocate clerks on 19.09.2025. The curriculum concentrated on fundamental and useful digital skills that are necessary for contemporary court-oriented operations, such as transforming standard office documents into accessible PDFs, converting files, adhering to scanning standards, submitting documents digitally, and using email and browsers efficiently. Information on eCourts tools, kiosk services, and citizen-centric digital services were shared with the participants. The sessions by hands on demo facilitated a seamless transition for the legal community towards fully paperless courts, efiling and virtual hearing environment.

Telangana State Judicial Academy: Strengthened Process Management and NSTEP Proficiency for Court Staff

Two days refresher training program ECT_8_2025 on NSTEP Software for Administrative head and Process Servers of all the Districts were conducted by the Telangana State Judicial Academy on 04.09.2025 & 06.09.2025. The training program was organised for 71 Court Staff. Various topics as Change management, basic features of CIS, Core and Periphery, Process Generation, Process Allocation, Process Delivery, specific role of Process Servers, Nazarat, Process management, and N-step mobile application were explained. Resource persons Sri M.A. Ferose, System Assistant, Prl. District Court, Wanaparthy and Sri S. Nageshwar Reddy, District System Administrator, Prl. District Court, Jogulamba Gadwal guided the participants through hands-on sessions.

Tripura State Judicial Academy Fosters Technological Skills Among Legal Professionals

Tripura State Judicial Academy organised a specialized training program, ECT_7_2025, on 06.09.2025 for 80 Advocate/ Advocate Clerk from cluster districts with a focus on enhancing digital literacy among local legal professionals. The program covered crucial areas including e-Filing, Video Conferencing, and Hardware and Software skills, equipping advocates and their clerks with the necessary tools to operate efficiently in the digital era.

Uttarakhand Judicial and Legal Academy Imparts eCourts Skills for Advocates at Taluk and Village Levels

The "Advocate/ Advocate Clerk eCourts program at Taluk /Village" (ECT_7_2025) was held by the academy on 21.09.2025 and 28.09.2025. With an emphasis on Taluk and village-level participants, this training enhanced 83 Advocate/ Advocate Clerk's knowledge on eCourts. This dual strategy reached out to stakeholders at ground level and guaranteed thorough coverage of digital skills for legal professionals across several administrative layers. These training covered topics on eCourt Services, E-filing templates and Advocate Diary customization, e-filing Rules and Procedures.

High Courts Digital Milestones

High Court Wins Kerala E-Governance Award For Judicial Technology Innovation

The High Court of Kerala won the e-Citizen Service Delivery & M-Governance Award from the Government of Kerala for two consecutive years 2021-2022 and 2022-2023. This recognition was for the cutting-edge Case Management System (CMS) and technology-led process re-engineering that transformed justice delivery in Kerala. The features that won the awards are through CMS:

- e-Filing is made simple – Advocate/Citizens can file cases

online with ease, eliminating layers of manual work.

- Automation at scale – Some case registration, certified copies, etc, are delivered without human intervention, ensuring speed, accuracy, and transparency.
- Information at fingertips – From e-filing to case status, every detail is available digitally, empowering lawyers and litigants alike.
- Re-engineered processes – Legacy manual workflows have been replaced by intelligent, streamlined digital processes, reducing delays and boosting efficiency.

The award was received by Sri. Joseph Rajesh K. A., Registrar (Computerisation)-cum-Director (IT) and Sri. Ishaque K. V., Principal Technical Officer, High Court of Kerala, from the Honourable Chief Minister of Kerala. With this achievement, the High Court of Kerala has reaffirmed that innovation, automation, and citizen-centric services can transform the justice system.

Streamlining Case Management: DCMS Implemented Across Tribunals in Kerala

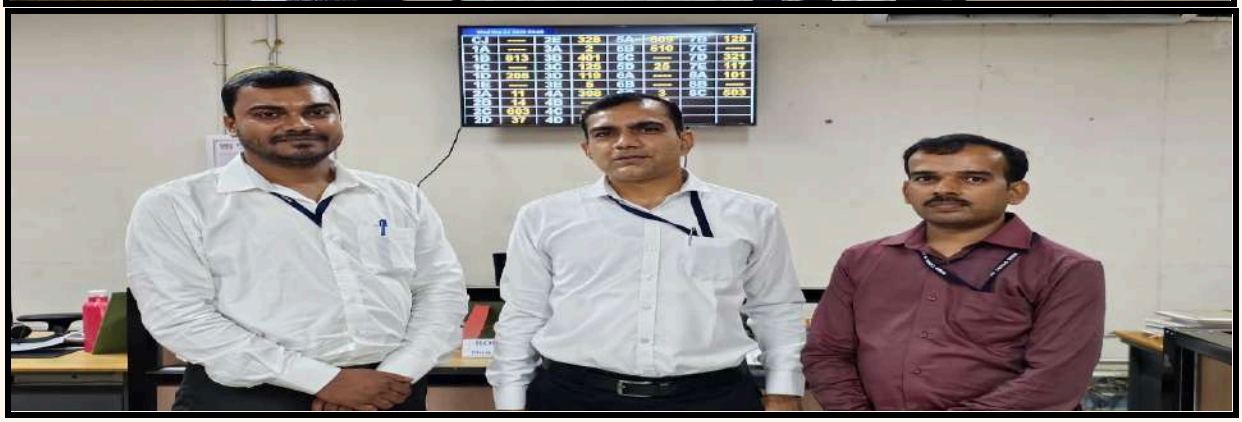
The District Court Management System was implemented in all the Courts of Enquiry, Commissioner and Special Judge (Vigilance) on 22/9/2025, and Kerala Value Added Tax Tribunal, Kerala Co-operative Tribunal, Forest Tribunal, and University Appellate Tribunal on 29.09.2025.

Inauguration of Model Digital Family Court: Setting A New Standard For Judicial Technology in Kerala

The Kerala High Court has established a mandatory Standard Operating Procedure (SOP) for the new Model Digital Family Court in Sasthamkotta to govern digital procedures for case handling, filing, and payments. This SOP, created by the High Court IT Directorate, serves as a supplement to the Civil Rules of Practice, 1971 (Kerala) and the Criminal Rules of Practice, Kerala, 1982 with the Principal District Judge of Kollam tasked with ensuring its strict implementation and circulation among stakeholders. Click link below for full official memorandum of the High Court of Kerala:

https://cdnbbsr.s3waas.gov.in/s3ec02fdbd31f2027f20378b1a80125fc8/uploads/2025/09/2025092214.pdf

Jharkhand High Court Delegation Visits Kerala High Court to Study Advanced Case Management System



A team of three staff members from the High Court of Jharkhand visited the High Court of Kerala from 21st to 25th September 2025 to study and understand the operational and technical systems in place, particularly the procedures related to filing, scrutiny, and listing of cases. The visit formed part of the ongoing efforts to improve and streamline the case management workflows at the High Court of Jharkhand. During the visit, the IT team of the High Court of Kerala familiarised the delegates with the functioning of the e-filing system, workflow processes, listing mechanisms, and the supporting technical infrastructure.

Suo-Moto Disclosure: Madras High Court Right to Information Portal

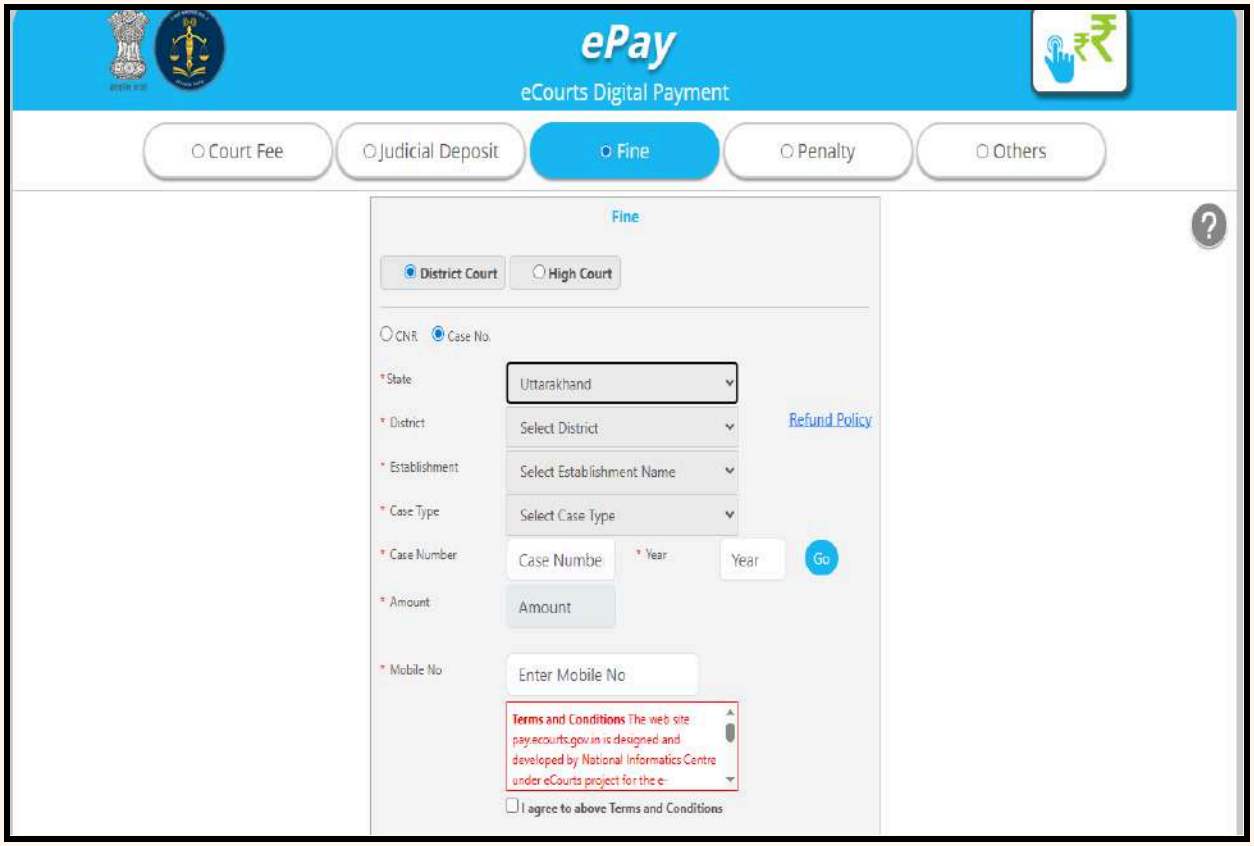
On September 18, 2025, the Government of India issued guidelines on suo-moto disclosure under Section 4 of the Right to Information Act, 2005. According to these guidelines, all public authorities are required to proactively disclose RTI applications and appeals they receive, along with their responses, on their website, which has a search function based on keywords. As a result, the Madras High Court has made it possible for the RTI application and appeals to be disclosed together with the response through the RTI Portal. (https://mhc.tn.gov.in/eservices/rti/fa).

Inauguration of Online Dashboard for Claimant Reimbursement & Deposit System for Motor Accident Claims Tribunal (MACT) for High Court of Madhya Pradesh

Online Dashboard for Claimant Reimbursement & Deposit System for Motor Accident Claims Tribunal (MACT) inaugurated at Supreme Court of India on 21 September, 2025. Features of Online Dashboard for Claimant Reimbursement and Deposit System for MACT:

- The dash board concerns Court Reader and Presiding Officers to find all necessary information.
- The Reader can forward the information to the Presiding Officer to pass the payment.
- After verification the amount will be released from MACT account to Claimant account number by the Presiding Officer. The claimant is also informed by SMS and WhatsApp Message.

High Court of Uttarakhand: E-Payment Facility Expanded For Fine Payment Through E-Pay Portal



The e-Payment facility for court-related transactions, already in place for online court fee payments, has now been extended to cover payment of fines in all courts of Uttarakhand through the ePay portal. This important digital initiative marks another step towards a more efficient, transparent, and citizen-centric justice delivery system in the state.

Under this facility, litigants and advocates can pay fines imposed by any court in Uttarakhand through the dedicated ePay platform,

available at https://pay.ecourts.gov.in/epay/. The portal provides a secure interface for entering case details and fine amounts, followed by payment through various online modes such as net banking, cards, and other integrated digital payment options, as enabled for the state.

The introduction of online fine payment eliminates the need for physical visits to the court complex solely for depositing fine amounts. This is particularly beneficial for outstation litigants and practitioners, who can now complete the process from anywhere at any time, using a PC or mobile device with internet access. It also contributes for better record management and quick report generation regarding payment data at the court's end.

This initiative aligns with the broader objectives of the eCourts Mission Mode Project, which seeks to modernize court processes, encourage paperless and cashless transactions, and improve access to justice through the use of digital tools. Stakeholders are encouraged to make full use of this facility and spread awareness among litigants about the availability of online fine payment in all courts of Uttarakhand.

"Raj-Comp" Portal Launched For Monitoring Compensation Awarded By Motor Vehicle Tribunal & Labour Tribunal in Rajasthan

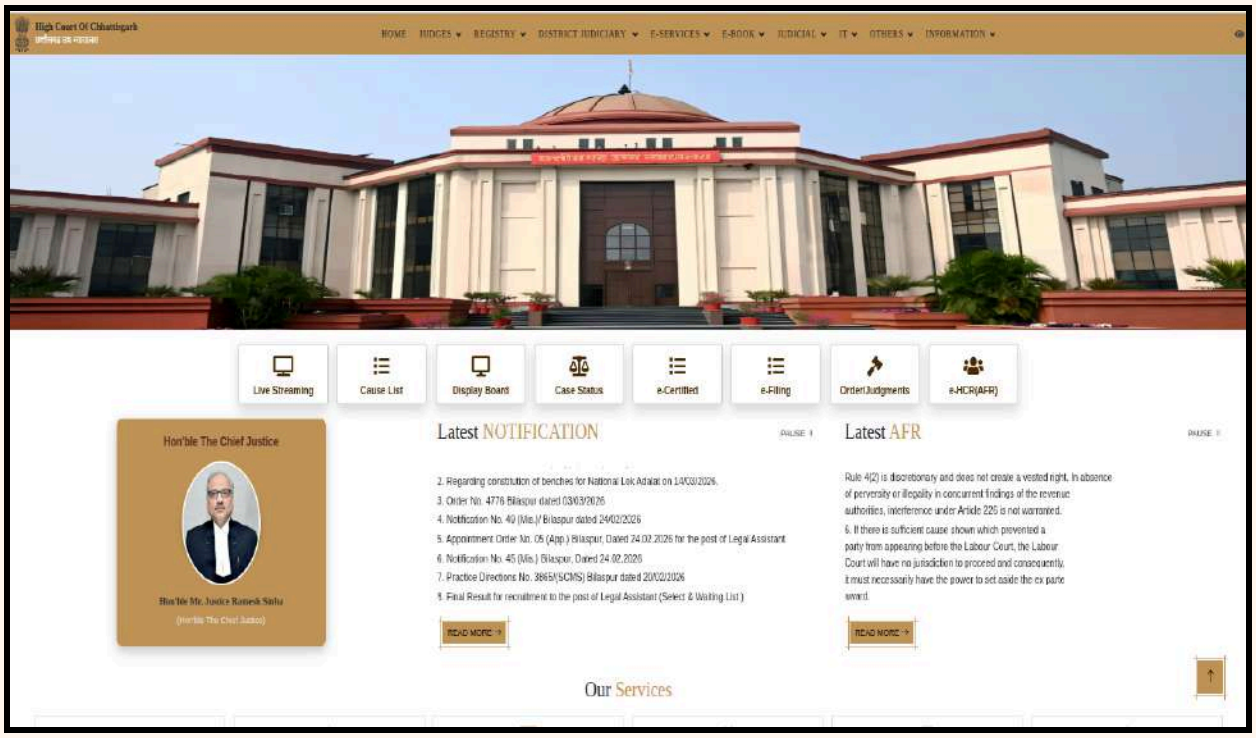
Compliancing with Hon'ble Supreme Court direction in Suo Moto Writ Petition (Civil) No. 07/2024. The Rajasthan High Court Technical Team has developed in-house portal named"RAJ-COMP" i.e. Rajasthan Compensation Monitoring Portal. This portal was inaugurated on 18.09.2025 by Hon'ble Mr. Justice K. R. Shriram, the Chief Justice of Rajasthan High Court. This portal maintains and monitors all details related to the amount deposited as compensation under the Motor Vehicles Act, 1988 and the Workmen's Compensation Act, 1923. It provides information regarding cases in which the Motor Accident Claims Tribunals (MACTs) or Labour Courts have awarded compensation to victims and/or to their legal representatives, but the award amount remains unclaimed or undistributed.

The portal is also designed with scalability allowing integration of other courts and cases involving compensation matters in future. The logo of RAJ-COMP features two caring hands, symbolizing the protective role of the law as enshrined in the Constitution. The plant and its leaves represent the victims, who are to be nurtured and protected. The rupee symbol (₹) signifies the compensation amount granted to them.

The High Court of Chhattisgarh Introduced Multiple e-Services

Various e-Services have been implemented by the High Court of Chhattisgarh on 24.09.2025 Hon'ble Mr. Justice Ramesh Sinha, the Chief Justice of Chhattisgarh High Court launched e-Services for the Advocates, Litigants and other stakeholders. These e-Services were developed under the valuable guidance of Hon'ble Shri Justice N. K. Vyas Judge, High Court of Chhattisgarh & Chairman, Computerization Committee of High Court & District Courts and other Hon'ble Member Judges of the Computerization Committee in the State.

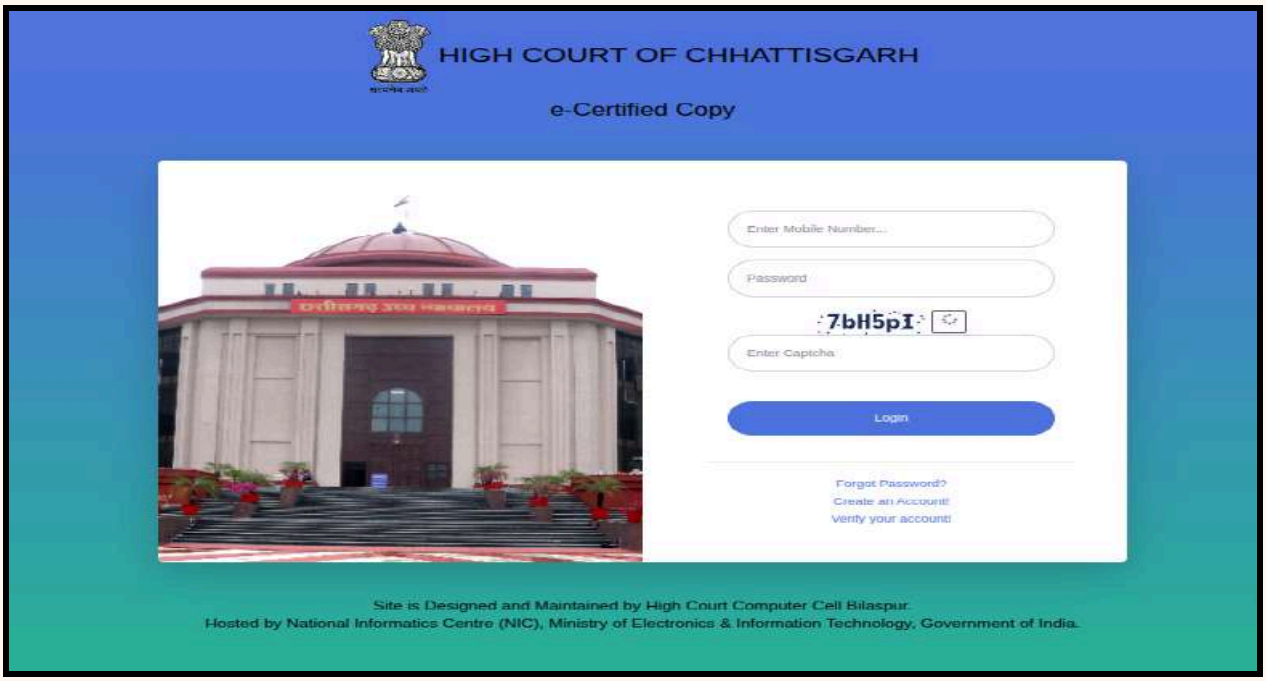
New Website of High Court of Chhattisgarh High Court:



The new dynamic and user-friendly website of the High Court of Chhattisgarh has been designed to provide easy access to essential information and links to advocates, litigants, and other stakeholders. Quick-access links to services such as Live Streaming, Cause List, Display Board, Case Status, e-Certified Copies, e-Filing Orders/Judgments, e-HCR (AFR), Virtual Court, Roster, e-Gate Pass, e-SCR, Hindi Judgments, Neutral Citations, and the Online RTI Portal are available on the homepage.

Screen Reader Access has also been included for differently - abled users. Visitors can conveniently view the latest news, notifications, and official updates through the newly launched website.

e-Certified Copy:



The District e-Certified Copy service, developed by the High Court of Chhattisgarh, enables advocates and parties to register on the Court's website and apply online for certified copies anytime anywhere. After logging in, users can submit a copying application by entering case details, uploading a valid ID, and paying the required court fee online. The application is then forwarded to the respective District Copying Section for verification. Applicants receive SMS updates, including information about any additional charges based on page count. Once payment is completed, the certified copy is delivered directly to the registered email ID.

Key benefits:

- No physical visits
- Fast and cost-effective
- Accessible anytime, anywhere
- Secure delivery and environment-friendly

E-Office:

High Court of Chhattisgarh has enabled e-Office which provides a simplified, efficient, and transparent digital working environment for High Court enabling faster office file management and promoting paperless functioning. It is a workflow-based system that digitally handles all stages of office file processing—including scanning, file and noting creation, digital signing, dispatch, and closure—ensuring quicker movement and improved productivity. By reducing paper usage and limiting the need for physical storage, printers, and transport, E-Office supports the Go Green initiative and lowers operational costs. The system ensures strong data security through secured web VPN, two-factor authentication via Parichay SSO, audit trails, role-based access, and digital signing. Its anytime, anywhere access enhances accountability, transparency, and timely decision-making.

Virtual Court (Transport) Application:

The High Court of Chhattisgarh has introduced the Virtual Court (Transport) application, offering seamless, virtual adjudication of traffic challans, significantly reducing physical court visits. As part of the eCourts project, the Virtual Court enables Judges to decide cases remotely, saving judicial time and improving efficiency. Unpaid e-challans are automatically routed to the Virtual Court, where fines can be paid securely through ePay. Automated SMS updates keep

violators informed throughout the process. Judges can access, review, and adjudicate cases online from anywhere, with fines auto-calculated as per the relevant offence.

Key Features:

- Eliminates the need for violators to visit court
- Enables a single Judge to handle traffic cases statewide
- Seamless routing of unpaid challans for online adjudication
- Secure online payment with OTP-based verification
- Option for violators to report RC/challan errors for police correction.

Free Wi-Fi Facility at High Court Premises:

The High Court of Chhattisgarh now offers free Wi-Fi across its entire campus, ensuring seamless digital connectivity in the Main Building, Extended Building, the Chhattisgarh State Judicial Academy, and all administrative blocks. This initiative strengthens digital access, supports e-filing, online research, hybrid hearings, and enables smooth training activities at the Judicial Academy. With uninterrupted internet availability, lawyers, litigants, and staff can easily access case files, orders, and judgments online, promoting transparency, efficiency, and a move toward Digital Courts and a paperless judiciary.

eCommittee Member-HR Highlights Digital Transformation Under ICJS & eCourts at State Police Officers at Sardar Vallabhai Patel National Police Academy, Hyderabad

In a major step toward strengthening coordination between the judiciary and law enforcement agencies, Ms. Kaveri, Member (Human Resources), e-Committee, Supreme Court of India, addressed the participants of the 47th Induction Training program at the Sardar Vallabhbhai Patel National Police Academy (SVPNPA), Hyderabad. The offline session, held on 2nd of September 2025, formed part of the induction training for State Police Service Officers who are recently promoted into the Indian Police Service (IPS). Serving as a resource person, Ms. Kaveri delivered a detailed session on ICJS and eCourts.

During her address, she explained how the Integrated Criminal Justice System (ICJS) enables seamless data exchange between Police, Courts, Prisons, Forensic Science Laboratories, and Prosecution. It was also emphasized how strengthened coordination can significantly improve investigation timelines, evidence integrity, speedy filing of charge sheets and overall access to justice. She highlighted the pivotal role of technology in ensuring transparency, reducing delays and strengthening procedural efficiency across justice institutions.

Following the session, Ms. Kaveri described the engagement as a *"unique learning experience"*, expressing that it was a privilege to contribute to the training of newly inducted IPS officers.

Continuing this engagement, on 9 September 2025, she further addressed officers through video conferencing, delivering a session on "eCourts Initiatives" as part of the course on coordination among the Police Department, Prison Department, Judiciary, Forensic Science Laboratories, and Prosecution. This session, focused on key digital platforms such as CIS 4.0, e-Filing, NSTEP, Virtual Courts, ICJS integration, and the future roadmap under eCourts Phase III, underscoring the impact on interdepartmental collaboration.

Statewise e-Initiatives Rollout Status as on 30.09.2025

Number of Cases Facilitated Through VC Platform

S. No.	High Court	High Courts	District Courts	Grand Total
1	Allahabad	248627	6549470	6798097
2	Andhra Pradesh	416809	1450582	1867391
3	Bombay	85114	280327	365441
4	Calcutta	177586	165323	342909
5	Chhattisgarh	104963	416060	521023
6	Delhi	322026	7168971	7490997
7	Gauhati – Arunachal Pradesh	3385	8560	11945
8	Gauhati – Assam	267592	533378	800970
9	Gauhati – Mizoram	4255	13268	17523
10	Gauhati - Nagaland	1396	1167	2563
11	Gujarat	418677	229905	648582
12	Himachal Pradesh	185917	199146	385063
13	Jammu & Kashmir	264415	584456	848871
14	Jharkhand	223861	734712	958573
15	Karnataka	1273661	187405	1461066
16	Kerala	168287	678048	846335
17	Madhya Pradesh	688713	1136032	1824745
18	Madras	1511764	449634	1961398
19	Manipur	54362	18035	72397
20	Meghalaya	6679	72348	79027
21	Orissa	355031	354087	709118
22	Patna	278135	3176440	3454575
23	Punjab & Haryana	643509	3539501	4183010
24	Rajasthan	252770	255028	507798
25	Sikkim	872	17398	18270
26	Telangana	1523884	200233	1724117
27	Tripura	22520	41713	64233
28	Uttarakhand	90660	50921	141581
	Total	**9595470**	**28512148**	**38107618**

Status of Implementation of Rules of Video Conferencing as on 30.09.2025

Sr. No.	High Court	Whether the Rules of Video Conferencing is implemented in High Court	Whether the Rules of Video Conferencing is implemented in District Courts
1	Allahabad	Yes	Yes
2	Andhra Pradesh	Yes	Yes
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	Yes	Yes
7	Gauhati – Arunachal Pradesh	Yes	Yes
8	Gauhati – Assam	Yes	Yes
9	Gauhati – Mizoram	Yes	Yes
10	Gauhati - Nagaland	Yes	Yes
11	Gujarat	Yes	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu & Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	Yes
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab & Haryana	Yes	Yes
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	**28**	**28**
	Not Implemented	**0**	**0**

Status of Implementation of Rules of e-Filing as on 30.09.2025

Sr. No.	High Court	Whether the Rules of e-Filing is implemented in High Court	Whether the Rules of e-Filing is implemented in District Courts
1	Allahabad	Yes	Yes
2	Andhra Pradesh	Yes	No
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	Yes	Yes
7	Gauhati – Arunachal Pradesh	No	No
8	Gauhati – Assam	Yes	Yes
9	Gauhati – Mizoram	Yes	Yes
10	Gauhati - Nagaland	Yes	Yes
11	Gujarat	No	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu & Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	Yes
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab & Haryana	Yes	Yes
24	Rajasthan	No	No
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	**25**	**25**
	Not Implemented	**3**	**3**

E-Filing Total Count as on 30.09.2025

S. no.	State	Total number of cases instituted for the month			Out of the total number of cases instituted for the month, Number of cases e-filed		
		High Court	District Court	Total	High Court	District Court	Total
1	Allahabad	29105	1110584	1139689	547	154	701
2	Andhra Pradesh	6838	62584	69422	833	0	833
3	Bombay	6735	91349	98084	4322	29485	33807
4	Calcutta	7133	113831	120964	330	81	411
5	Chhattisgarh	725	2241	2966	31	247	278
6	Delhi	5977	96754	102731	12136	45087	57223
7	Gauhati- Assam	1346	17987	19333	131	2647	2778
8	Gauhati- Arunachal Pradesh	230	1123	1353	0	0	0
9	Gauhati- Mizoram	66	1679	1745	0	0	0
10	Gauhati- Nagaland	84	499	583	0	0	0
11	Gujarat	7191	280026	287217	62	5596	5658
12	Himachal Pradesh	7060	47646	54706	86	15237	15323
13	Jammu & Kashmir	1253	24395	25648	159	10899	11058
14	Jharkhand	3945	41825	45770	5	32	37
15	Karnataka	10548	140014	150562	506	19839	20345
16	Kerala	7982	95163	103145	7967	84027	91994
17	Madhya Pradesh	15658	122535	138193	13927	1885	15812
18	Madras	21871	216166	238037	2794	137191	139985
19	Manipur	319	1929	2248	319	1929	2248
20	Meghalaya	94	471	565	0	0	0
21	Orissa	9803	53742	63545	1826	2121	3947
22	Patna	12485	54803	67288	12485	4591	17076
23	Punjab & Haryana	27826	2547654	2575480	6904	10302	17206
24	Rajasthan	20993	143971	164964	9312	413	9725
25	Sikkim	35	375	410	35	133	168
26	Telangana	4792	9385	14177	281	5046	5327
27	Tripura	267	8900	9167	60	2122	2182
28	Uttarakhand	6	1048	1054	11	5344	5355
	TOTAL	**210367**	**5166144**	**5360853**	**75069**	**384408**	**459477**

Status of Implementation of e-Sewa Kendras as on 30.09.2025

Sr. No.	High Court	Whether the e-Sewa Kendra is implemented in the High Court	Functioning e-Sewa Kendras in High Courts (A)	Whether the e-Sewa Kendra is implemented in the District Courts & Taluka Courts	Functioning e-Sewa Kendras in District Courts & Taluka Courts (B)	Total (A+B)
1	Allahabad	Yes	3	Yes	74	77
2	Andhra Pradesh	Yes	4	Yes	34	38
3	Bombay	Yes	3	Yes	40	43
4	Calcutta	Yes	1	Yes	17	18
5	Chhattisgarh	Yes	1	Yes	23	24
6	Delhi	Yes	1	Yes	13	14
7	Gauhati - Arunachal Pradesh	Yes	1	Yes	29	30
8	Gauhati - Assam	Yes	2	Yes	78	80
9	Gauhati - Mizoram	Yes	1	Yes	8	9
10	Gauhati - Nagaland	Yes	1	Yes	11	12
11	Gujarat	Yes	1	Yes	194	195
12	Himachal Pradesh	Yes	1	Yes	22	23
13	Jammu and Kashmir	Yes	2	Yes	25	27
14	Jharkhand	Yes	2	Yes	62	64
15	Karnataka	Yes	3	Yes	26	29
16	Kerala	Yes	1	Yes	161	162
17	Madhya Pradesh	Yes	3	Yes	212	215
18	Madras	Yes	7	Yes	310	317
19	Manipur	Yes	1	Yes	20	21
20	Meghalaya	Yes	1	Yes	16	17
21	Orissa	Yes	1	Yes	183	184
22	Patna	Yes	1	Yes	77	78
23	Punjab and Haryana	Yes	1	Yes	123	124
24	Rajasthan	Yes	2	Yes	17	19
25	Sikkim	Yes	1	Yes	10	11
26	Telangana	Yes	1	Yes	98	99
27	Tripura	Yes	1	Yes	16	17
28	Uttarakhand	Yes	1	Yes	39	40
	Implemented	**28**	**49**	**28**	**1938**	**1987**
	Not Implemented	**0**		**0**		

Status of Implementation of e-Payments as on 30.09.2025

Sr. No.	High Court	Whether the Court Fee Act is amended to enable to receive the e-Payments	Whether the e-Payments facility implemented
1	Allahabad	Yes	Yes
2	Andhra Pradesh	Yes	No
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	No	Yes
7	Gauhati - Arunachal Pradesh	No	Yes
8	Gauhati - Assam	Yes	Yes
9	Gauhati - Mizoram	Yes	No
10	Gauhati - Nagaland	No	No
11	Gujarat	Yes	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu and Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	Yes
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab and Haryana	Yes	Yes
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	**25**	**25**
	Not Implemented	**3**	**3**

Status of Implementation of ICJS as on 30.09.2025

Sr. No.	High Court	Whether ICJS implemented
1	Allahabad	Yes
2	Andhra Pradesh	Yes
3	Bombay	Yes
4	Calcutta	Yes
5	Chhattisgarh	Yes
6	Delhi	Yes
7	Gauhati - Arunachal Pradesh	Yes
8	Gauhati - Assam	Yes
9	Gauhati - Mizoram	Yes
10	Gauhati - Nagaland	No
11	Gujarat	Yes
12	Himachal Pradesh	Yes
13	Jammu and Kashmir	Yes
14	Jharkhand	Yes
15	Karnataka	Yes
16	Kerala	Yes
17	Madhya Pradesh	Yes
18	Madras	Yes
19	Manipur	Yes
20	Meghalaya	Yes
21	Orissa	Yes
22	Patna	Yes
23	Punjab and Haryana	Yes
24	Rajasthan	Yes
25	Sikkim	Yes
26	Telangana	Yes
27	Tripura	Yes
28	Uttarakhand	Yes
	Implemented	**27**
	Not Implemented	**1**

Statistics of Virtual Courts as on 30.09.2025

S.no.	Virtual Court Establishment	Opening Balance of cases at the beginning of the month in Virtual Courts (A)	Cases Instituted during the month in Virtual Courts (B)	Total cases for the month in Virtual Courts (A+B)	Total cases disposed in Virtual Courts in the month (C)	Total pending cases in Virtual Courts at the end of the month (A+B) - (C)
1	Assam (Traffic Department)	9617	9938	19555	1787	17768
2	Chandigarh (Traffic Department)	872932	532322	1405254	18884	1386370
3	Chhattisgarh (Transport Department)	1	47952	47953	0	47953
4	Chhattisgarh (Traffic Department)	33368	12803	46171	10159	36012
5	Delhi (Traffic Department)	7358688	144330	7503018	51798	7451220
6	Delhi (Notice Department)	20052403	314394	20366797	109464	20257333
7	Gujarat (Transport Department)	435178	58404	493582	9719	483863
8	Gujarat (Traffic Department)	5067898	449040	5516938	72717	5444221
9	Haryana (Traffic Department)	2320272	217826	2538098	229243	2308855
10	Himachal Pradesh (Traffic Department)	108324	10927	119251	27353	91898
11	Jammu and Kashmir (Kashmir Traffic Department)	648539	17801	666340	36337	630003
12	Jammu and Kashmir (Jammu Traffic Department)	927053	51005	978058	12418	965640
13	Karnataka (Traffic Department)	286	3508	3794	3437	357
14	Kerala (Transport Department)	47225	47503	94728	11016	83712
15	Kerala (Police Department)	647898	188960	836858	17427	819431
16	Madhya Pradesh (Traffic Department)	1097437	16782	1114219	9094	1105125
17	Maharashtra (Transport Department)	12152	0	12152	61	12091
18	Maharashtra (Traffic Department)	4	0	4	0	4
19	Manipur (Transport Department)	2929	0	2929	21	2908
20	Manipur (Traffic Department)	13281	511	13792	55	13737
21	Meghalaya (Traffic Department)	789	664	1453	341	1112
22	Odisha (Traffic CTC-BBSR Commissionerate)	663133	11300	674433	523	673910
23	Rajasthan (Traffic Department)	101096	26010	127106	8609	118497
24	Tamil Nadu (Traffic Department)	74745	1733	76478	1310	75168
25	Tripura (Traffic Department)	61102	25313	86415	32250	54165
26	Uttarakhand (Traffic Department)	90115	12315	102430	2438	99992
27	Uttarakhand (Transport Department)	64673	7465	72138	1446	70692
28	Uttar Pradesh (Traffic Department)	17759912	129482	17889394	427498	17461896
29	West Bengal (Traffic Department)	122136	1442	123578	21329	102249
	Total	**58593186**	**2339730**	**60932916**	**1116734**	**59816182**

Status of Digitization of Court Records as on 30.09.2025

S.No.	Name of High Court	Number of pages digitised in the High Court in the current month	Total number of pages digitised in the High Court up to the current month	District Courts(including Taluka Courts) under the jurisdiction of the High Court	
				Number of pages digitised in the District Court in the current month	Total number of pages digitised in the District Court up to the current month
1	Allahabad	53,79,235	56,46,51,306	7,22,51,746	1,48,11,35,421
2	Andhra Pradesh	20,93,588	2,67,90,314	3,10,27,595	13,26,58,037
3	Bombay	31,54,462	7,06,13,619	18612	19,66,131
4	Calcutta	10,94,497	5,61,95,767	0	0
5	Chhattisgarh	1,36,758	15,25,790	27,41,568	89,87,791
6	Delhi	4,50,568	23,32,79,249	2,12,517	9,64,10,628
7	Gauhati – Arunachal Pradesh	0	5,06,407	22,779	1,03,543
8	Gauhati – Assam	0	2,97,53,593	0	15,58,31,203
9	Gauhati – Mizoram	25,257	11,06,978	63095	18,61,432
10	Gauhati – Nagaland	0	0	0	0
11	Gujarat	1,02,889	10,72,091	1,03,231	9,86,525
12	Himachal Pradesh	1,19,198	74,21,999	2,16,830	4,46,753
13	Jammu & Kashmir	2,16,776	4,05,62,543	19,49,363	1,87,76,038
14	Jharkhand	15,76,328	2,39,20,616	1,78,472	92,42,122
15	Karnataka	22,00,928	4,38,55,222	13,21,395	4,24,62,063
16	Kerala	25,73,636	7,50,29,473	6,78,260	1,31,24,708
17	Madhya Pradesh	29,25,530	23,96,75,830	1,00,00,000	62,28,95,995
18	Madras	63,88,201	18,98,41,886	37,66,256	11,65,38,888
19	Manipur	45,804	57,48,207	77,354	55,43,685
20	Meghalaya	0	9,98,123	47,564	37,43,937
21	Orissa	1,10,944	4,80,76,132	65,64,419	16,24,00,162
22	Patna	1,24,043	2,35,47,691	25,02,718	1,59,86,716
23	Punjab & Haryana	23,98,279	28,89,07,324	2,08,53,883	55,87,09,593
24	Rajasthan	24,39,625	12,57,38,129	28,65,134	2,00,54,150
25	Sikkim	1,992	11,71,719	3,23,285	51,92,392
26	Telangana	26,44,859	12,13,50,033	44,73,934	6,41,77,827
27	Tripura	5,05,199	35,37,278	5,140	5,49,273
28	Uttarakhand	7,22,600	2,17,96,218	16,96,506	89,20,554
	Total	3,74,31,196	2,24,66,73,537	16,39,61,656	3,54,87,05,567

e-Committee Outreach/ Training Programme Conducted as on 30.09.2025

S.No.	Dates of Programmes	Programme No.	Conducting Institute	Title of Programme	Participants	No. of Participants
1	25.09.2025	ECT_14_2025	Judicial Training & Research Institute, U.P	Cyber laws & Appreciation & Handling of Digital Evidence -Refresher Programme	Judicial Officers	23
2	03.09.2025	ECT_14_2025	Andhra Pradesh Judicial Academy	Cyber laws & Appreciation & Handling of Digital Evidence -Refresher Programme	Judicial Officers	80
3	23.09.2025 to 26.09.2025	ECT_3_2025	Andhra Pradesh Judicial Academy	Master Trainer Programme for New Master trainers	Nominated New Master trainers	19
4	16.09.2025 & 17.09.2025	ECT_3_2025	Maharashtra Judicial Academy	Master Trainer Programme for New Master trainers	Nominated New Master trainers	44
5	18.09.2025 & 19.09.2025	ECT_11_2025	Maharashtra Judicial Academy	Programme for Technical staffs of District Courts Hardware & software maintenance, Data Replication, Data monitoring, VC equipment, Lan connections, etc	Technical Staffs/District System Administrator/ System Officers	429
6	14.09.2025 – 27.09.2025	ECT_13_2025	Maharashtra Judicial Academy	Computer Skill enhancement Programme- Level I & II	Judicial officers of District Judiciary (All cader)	1584
7	28.09.2025	ECT_16_2025	Maharashtra Judicial Academy	Ecourts Programme at All-District Headquarters	All Judicial officers of the District	554
8	01.09.2025 & 09.09.2025	ECT_14_2025	West Bengal Judicial Academy	Cyber laws & Appreciation & Handling of Digital Evidence -Refresher Programme	Judicial Officers	52
9	01.09.2025 & 02.09.2025, 08.09.2025 & 09.09.2025, 15.09.2025	ECT_11_2025	West Bengal Judicial Academy	Programme for Technical staffs of District Courts Hardware & software maintenance, Data Replication, Data monitoring, VC equipment, Lan connections, etc	Technical Staffs/District System Administrator/ System Officers	96
10	19.09.2025	ECT_16_2025	West Bengal Judicial Academy	Ecourts Programme at All-District Headquarters	All Judicial officers of the District	17
11	01.09.2025 & 08.09.2025	ECT_13_2025	West Bengal Judicial Academy	Computer Skill enhancement Programme- Level I & II	Judicial officers of District Judiciary (All cader)	52
12	15.09.2025 to 19.09.2025	ECT_4_2025	West Bengal Judicial Academy	Advocate/ Advocate Clerk Ecourts Programme at District Headquarters	Advocate/ Advocate Clerk	1090
13		ECT_7_2025	West Bengal Judicial Academy	Advocate/ Advocate Clerk Ecourts Programme at Taluk /Village	Advocate/ Advocate Clerk	
14		ECT_12_2025	West Bengal Judicial Academy	Computer Skill enhancement Programme- Level I & II	Advocate / Advocate clerk.	

S.No.	Dates of Programmes	Programme No.	Conducting Institute	Title of Programme	Participants	No. of Participants
15	01.09.2025 & 02.09.2025, 10.09.2025 & 11.09.2025, 15.09.2025	ECT_5_2025	West Bengal Judicial Academy	Programme for Court Managers & Administrative Head Staffs of District Judiciary	Administrative Head staff & Court Managers from every District	105
16	20.09.2025	ECT_8_2025	Chhattisgarh State Judicial Academy	Refresher programme for Court Staffs & N step Training	Administrative head, Nazarat , Process servers	690
17		ECT_9_2025	Chhattisgarh State Judicial Academy	Refresher programme for Court Staff	Staff of District Judiciary	
18	10.09.2025	ECT_13_2025	Delhi Judicial Academy	Computer Skill enhancement Programme- Level I & II	Judicial officers of District Judiciary (All cader)	54
19	17.09.2025	ECT_14_2025	Delhi Judicial Academy	Cyber laws & Appreciation & Handling of Digital Evidence -Refresher Programme	Judicial Officers	87
20	05.09.2025	ECT_8_2025	Nagaland, Assam Judicial Academy	Refresher programme for Court Staffs & N step Training	Administrative head, Nazarat , Process servers	57
21	05.09.2025	ECT_9_2025	Nagaland, Assam Judicial Academy	Refresher programme for Court Staff	Staff of District Judiciary	56
22	01.09.2025 TO 03.09.2025	ECT_14_2025	Gujarat State Judicial Academy	Cyber laws & Appreciation & Handling of Digital Evidence -Refresher Programme	Judicial Officers	35
23	20.09.2025	ECT_16_2025	Himachal pradesh judicial academy	Ecourts Programme at All-District Headquarters	All Judicial officers of the District	38
24	16.09.2025	ECT_10_2025	Jammu & Kashmir Judicial Academy	Programme for Technical staffs of High Court - Hardware & software maintenance, Data Replication, Data monitoring, VC equipment, Lan connections, etc	Technical Staffs & NIC Coordinators at High court	54
25		ECT_11_2025	Jammu & Kashmir Judicial Academy	Programme for Technical staffs of District Courts Hardware & software maintenance, Data Replication, Data monitoring, VC equipment, Lan connections, etc	Technical Staffs/District System Administrator/ System Officers	
26	17.09.2025	ECT_5_2025	Jammu & Kashmir Judicial Academy	Programme for Court Managers & Administrative Head Staffs of District Judiciary	Administrative Head staff & Court Managers from every District	59
27		ECT_6_2025	Jammu & Kashmir Judicial Academy	Training Programme on Digitization at High Court level	High Court Digitization officials/Staffs	
28	12.09.2025	ECT_13_2025	Jharkhand Judicial Academy	Computer Skill enhancement Programme- Level I & II	Judicial officers of District Judiciary (All cader)	176
29	01.09.2025 & 15.09.2025	ECT_12_2025	Karnataka Judicial Academy	Computer Skill enhancement Programme- Level I & II	Advocate / Advocate clerk.	2339
30	01.09.2025 & 15.09.2025	ECT_13_2025	Karnataka Judicial Academy	Computer Skill enhancement Programme- Level I & II	Judicial officers of District Judiciary (All cader)	903
31	27.09.2025	ECT_13_2025	Madhya Pradesh State Judicial Academy	Computer Skill enhancement Programme- Level I & II	Judicial officers of District Judiciary (All cader)	90

S.No.	Dates of Programmes	Programme No.	Conducting Institute	Title of Programme	Participants	No. of Participants
32	26.09.2025	ECT_6_2025	Manipur judicial academy	Training Programme on Digitization at High Court level	High Court Digitization officials/Staffs	78
33	25.09.2025	ECT_12_2025	Meghalaya state judicial academy	Computer Skill enhancement Programme- Level I & II	Advocate / Advocate clerk.	27
34	25.09.2025	ECT_16_2025	Meghalaya state judicial academy	Ecourts Programme at All-District Headquarters	All Judicial officers of the District	5
35	20.09.2025 & 21.09.2025	ECT_3_2025	Orissa Judicial Academy	Master Trainer Programme for New Master trainers	Nominated New Master trainers	38
36	27.09.2025	ECT_4_2025	Orissa Judicial Academy	Advocate/ Advocate Clerk Ecourts Programme at District Headquarters	Advocate/ Advocate Clerk	77
37	27.09.2025	ECT_8_2025	Orissa Judicial Academy	Refresher programme for Court Staffs & N step Training	Administrative head, Nazarat , Process servers	456
38	13.09.2025	ECT_14_2025	Chandigarh Judicial Academy	Cyber laws & Appreciation & Handling of Digital Evidence -Refresher Programme	Judicial Officers	85
39	27.09.2025	ECT_14_2025	Chandigarh Judicial Academy	Cyber laws & Appreciation & Handling of Digital Evidence -Refresher Programme	Judicial Officers	86
40	27.09.2025	ECT_6_2025	Chandigarh Judicial Academy	Training Programme on Digitization at High Court level	High Court Digitization officials/Staffs	14
41	24.09.2025	ECT_14_2025	Rajasthan State Judicial Academy	Cyber laws & Appreciation & Handling of Digital Evidence -Refresher Programme	Judicial Officers	214
42	19.09.2025	ECT_12_2025	Sikkim Judicial Academy	Computer Skill enhancement programme —level I & II	Advocates and novice advocates	8
43	04.09.2025	ECT_8_2025	Telangana State Judicial Academy	Refresher programme for Court Staffs & N step Training	Administrative head, Nazarat , Process servers	31
44	06.09.2025	ECT_8_2025	Telangana State Judicial Academy	Refresher programme for Court Staffs & N step Training	Administrative head, Nazarat , Process servers	40
45	06.09.2025	ECT_7_2025	Tripura- Agartala State Judicial Academy	Advocate/ Advocate Clerk Ecourts Programme at Taluk /Village (once in 3 months)	Advocate/ Advocate Clerk	33
46	06.09.2025	ECT_7_2025	Tripura- Agartala State Judicial Academy	Advocate/ Advocate Clerk Ecourts Programme at Taluk /Village (once in 3 months)	Advocate/ Advocate Clerk	47
47	21.09.2025	ECT_7_2025	Uttarakhand Judicial and Legal Academy	Advocate/ Advocate Clerk Ecourts Programme at Taluk /Village (once in 3 months)	Advocate/ Advocate Clerk	51
48	28.09.2025	ECT_7_2025	Uttarakhand Judicial and Legal Academy	Advocate/ Advocate Clerk Ecourts Programme at Taluk /Village (once in 3 months)	Advocate/ Advocate Clerk	32
	TOTAL					**10105**

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